

and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways."

*The motion was adopted.*

**Shri L. B. Shastri:** I \*introduce the Bill and beg to \*\*move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways, be taken into consideration."

**Mr. Deputy-Speaker:** The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways, be taken into consideration."

*The motion was adopted.*

*Clauses 1, 2 and 3 were added to the Bill.*

*The Schedule was added to the Bill.*

*The Title and the Enacting Formula were added to the Bill.*

**Shri L. B. Shastri:** I beg to move:  
"That the Bill be passed."

**Mr. Deputy-Speaker:** The question is:  
"That the Bill be passed."

*The motion was adopted.*

#### †DEMANDS FOR GRANTS ON ACCOUNT

**Mr. Deputy-Speaker:** I suppose there are no cut motions moved to these Demands. This is just vote on account.

**Shri N. B. Chowdhury (Ghatal):** We wanted to move cut motions.

**Shri K. K. Basu (Diamond Harbour):** On a point of clarification. It

is one thing to say that no discussion is allowed, and quite another to say that cut motions are never moved. I tried to look up the old decisions, and I found that there was no such ruling. But our Rules provide that these demands should be treated in the same manner as other demands. I would like to know the real position.

**Mr. Deputy-Speaker:** I am not laying down as a rule that no cut motions can be moved at all. But the House is always entitled to regulate its own procedure and decide what emphasis should be placed on what particular matters, and in what manner. We are also allotting time for the various items of business, and there is the Business Advisory Committee for this purpose. Likewise, on this point also, the House can go into this matter and say we shall spend some more time on this particular item rather than on the others. This morning, the Hon. Speaker took the opinion of the House as to what ought to be done in this regard. I was also here at that time, and he came to the conclusion that in his opinion the whole thing must be finished before the end of the day.

7 P.M.

**Shri K. K. Basu:** As the rules provide, we are entitled to move cut motions. The House may in its wisdom and for its own guidance not want a discussion at this stage. I understood from what the Speaker said that there has been a ruling on the point. I tried to hunt up the old rulings for the last 25 years but I could not find any. Therefore, I would like to know about this from you. As you said, if the House decides not to discuss cut motions to save time, that is quite a different matter. But so long as our rules provide for that, we are entitled to move cut motions. (*Interruptions.*)

**An Hon. Member:** Convention is above rules.

**Pandit Thakur Das Bhargava (Gurgaon):** May I submit that previously

\*Introduced with the recommendation of the President.

\*\*Moved with the recommendation of the President.

†Moved with the previous sanction of the President.

[Pandit Thakur Das Bhargava]

there was no vote on account Bill. We are having a well-established convention that on this point there will be no discussion and no cut motions. It is not that the House is not competent to take up cut motions, but by convention we have established that there will be no discussion. *(Interruption.)*

**Mr. Deputy-Speaker:** It is purely academic. So far as today's proceedings are concerned, the House has agreed. So far as the larger issue is concerned, when the matter arises we will think about it.

**Shri K. F. Basu:** If it is said that this is only a vote on account and should be passed without discussion, it is quite a different thing. As you said, if the House for its own sake decides to put some limitations, we can agree.....

**Mr. Deputy-Speaker:** This morning it was decided that we shall get this through. So far as the larger issue is concerned, whether we are entitled to go into it or not, I have not had an opportunity to go into all the previous decisions and rulings of the Chair. I will look into them later on when the occasion arises.

**Shri K. K. Basu rose—**

**Mr. Deputy-Speaker:** Now we are proceeding on the footing that the House as a whole wanted to avoid any discussion. That is all. We are not deciding for the future.

The question is:

"That the respective sums not exceeding the amounts shown in the third column of the order paper, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 140."

*The motion was adopted.*

[The motions for Demands for Grants on Account which were adopt-

ed by the House are reproduced below.—Ed. of P.]

**DEMAND No. 1—MINISTRY OF COMMERCE AND INDUSTRY**

"That a sum not exceeding Rs. 6,02,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of Commerce and Industry'."

**DEMAND No. 2—INDUSTRIES**

"That a sum not exceeding Rs. 1,19,25,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Industries'."

**DEMAND No. 3—COMMERCIAL INTELLIGENCE AND STATISTICS**

"That a sum not exceeding Rs. 4,26,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Commercial Intelligence and Statistics'."

**DEMAND No. 4—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF COMMERCE AND INDUSTRY**

"That a sum not exceeding Rs. 3,65,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry'."

**DEMAND No. 5—MINISTRY OF COMMUNICATIONS**

"That a sum not exceeding Rs. 95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of Communications'."

**DEMAND No. 6—INDIAN POSTS AND TELEGRAPHS DEPARTMENT (INCLUDING WORKING EXPENSES)**

"That a sum not exceeding Rs. 3,87,66,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Indian Posts and Telegraphs Department (Including Working Expenses)'."

**DEMAND No. 7—METEOROLOGY**

"That a sum not exceeding Rs. 9,55,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Meteorology'."

**DEMAND No. 8—OVERSEAS COMMUNICATIONS SERVICE**

"That a sum not exceeding Rs. 7,85,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Overseas Communications Service'."

**DEMAND No. 9—AVIATION**

"That a sum not exceeding Rs. 21,10,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Aviation'."

**DEMAND No. 10—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF COMMUNICATIONS**

"That a sum not exceeding Rs. 2,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Communications'."

**DEMAND No. 11—MINISTRY OF DEFENCE**

"That a sum not exceeding Rs. 2,28,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of Defence'."

**DEMAND No. 12—DEFENCE SERVICES, EFFECTIVE—ARMY**

"That a sum not exceeding Rs. 13,30,57,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Defence Services, Effective—Army'."

**DEMAND No. 13—DEFENCE SERVICES, EFFECTIVE—NAVY**

"That a sum not exceeding Rs. 1,01,49,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Defence Services, Effective—Navy'."

**DEMAND No. 14—DEFENCE SERVICES, EFFECTIVE—AIR FORCE**

"That a sum not exceeding Rs. 2,99,20,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Defence Services, Effective—Air Force'."

**DEMAND No. 15—DEFENCE SERVICES, NON-EFFECTIVE CHARGES**

"That a sum not exceeding Rs. 1,30,98,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Defence Services, Non-Effective Charges'."

**DEMAND NO. 16—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF DEFENCE**

"That a sum not exceeding Rs. 47,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Expenditure under the Ministry of Defence'."

**DEMAND NO. 17—MINISTRY OF EDUCATION**

"That a sum not exceeding Rs. 3,42,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of Education'."

**DEMAND NO. 18—ARCHAEOLOGY**

"That a sum not exceeding Rs. 4,07,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Archaeology'."

**DEMAND NO. 19—OTHER SCIENTIFIC DEPARTMENTS**

"That a sum not exceeding Rs. 18,23,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Other Scientific Departments'."

**DEMAND NO. 20—EDUCATION**

"That a sum not exceeding Rs. 1,01,21,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Education'."

**DEMAND NO. 21—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF EDUCATION**

"That a sum not exceeding Rs. 2,74,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Education'."

**DEMAND NO. 22—TRIBAL AREAS**

"That a sum not exceeding Rs. 36,41,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Tribal Areas'."

**DEMAND NO. 23—EXTERNAL AFFAIRS**

"That a sum not exceeding Rs. 48,81,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'External Affairs'."

**DEMAND NO. 24—CHANDERNAGORE**

"That a sum not exceeding Rs. 1,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Chandernagore'."

**DEMAND NO. 25—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF EXTERNAL AFFAIRS**

"That a sum not exceeding Rs. 28,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Expenditure under the Ministry of External Affairs'."

**DEMAND NO. 26—MINISTRY OF FINANCE**

"That a sum not exceeding Rs. 13,02,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the

31st day of March, 1955, in respect of 'Ministry of Finance'."

**DEMAND No. 27—CUSTOMS**

"That a sum not exceeding Rs. 34,92,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Customs'."

**DEMAND No. 28—UNION EXCISE DUTIES**

"That a sum not exceeding Rs. 57,12,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Union Excise Duties'."

**DEMAND No. 29—TAXES ON INCOME INCLUDING CORPORATION TAX AND ESTATE DUTY**

"That a sum not exceeding Rs. 31,07,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Taxes on Income including Corporation Tax and Estate Duty'."

**DEMAND No. 30—OPIUM**

"That a sum not exceeding Rs. 1,60,94,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Opium'."

**DEMAND No. 31—STAMPS**

"That a sum not exceeding Rs. 10,68,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Stamps'."

**DEMAND No. 32—PAYMENTS TO OTHER GOVERNMENTS, DEPARTMENTS, ETC.**

"That a sum not exceeding Rs. 92,000 be granted to the President, on account, for or to-

wards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Payments to other Governments, Departments, etc.'"

**DEMAND No. 33—AUDIT**

"That a sum not exceeding Rs. 64,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Audit'."

**DEMAND No. 34—CURRENCY**

"That a sum not exceeding Rs. 14,40,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Currency'."

**DEMAND No. 35—MINT**

"That a sum not exceeding Rs. 7,73,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Mint'."

**DEMAND No. 36—TERRITORIAL AND POLITICAL PENSIONS**

"That a sum not exceeding Rs. 1,76,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Territorial and Political Pensions'."

**DEMAND No. 37—SUPERANNUATION ALLOWANCES AND PENSIONS**

"That a sum not exceeding Rs. 56,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Superannuation Allowances and Pensions'."

**DEMAND No. 38—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF FINANCE**

"That a sum not exceeding Rs. 29,15,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Finance'."

**DEMAND No. 39—GRANTS-IN-AID TO STATES**

"That a sum not exceeding Rs. 4,67,23,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Grants-in-aid to States'."

**DEMAND No. 40—MISCELLANEOUS ADJUSTMENTS BETWEEN THE UNION AND STATE GOVERNMENTS**

"That a sum not exceeding Rs. 23,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Adjustments between the Union and State Governments'."

**DEMAND No. 41—EXTRAORDINARY PAYMENTS**

"That a sum not exceeding Rs. 1,92,43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Extraordinary Payments'."

**DEMAND No. 42—PRE-PARTITION PAYMENTS**

"That a sum not exceeding Rs. 11,31,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Pre-partition Payments'."

**DEMAND No. 43—MINISTRY OF FOOD AND AGRICULTURE**

"That a sum not exceeding Rs. 4,02,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of Food and Agriculture'."

**DEMAND No. 44—FOREST**

"That a sum not exceeding Rs. 3,61,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Forest'."

**DEMAND No. 45—AGRICULTURE**

"That a sum not exceeding Rs. 74,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Agriculture'."

**DEMAND No. 46—CIVIL VETERINARY SERVICES**

"That a sum not exceeding Rs. 3,25,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Civil Veterinary Services'."

**DEMAND No. 47—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF FOOD AND AGRICULTURE**

"That a sum not exceeding Rs. 6,59,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Food and Agriculture'."

**DEMAND NO. 48—MINISTRY OF HEALTH**

"That a sum not exceeding Rs. 58,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of Health'."

**DEMAND NO. 49—MEDICAL SERVICES**

"That a sum not exceeding Rs. 12,59,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Medical Services'."

**DEMAND NO. 50—PUBLIC HEALTH**

"That a sum not exceeding Rs. 56,45,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Public Health'."

**DEMAND NO. 51—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF HEALTH**

"That a sum not exceeding Rs. 6,45,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Expenditure under the Ministry of Health'."

**DEMAND NO. 52—MINISTRY OF HOME AFFAIRS**

"That a sum not exceeding Rs. 13,03,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of Home Affairs'."

**DEMAND NO. 53—CABINET**

"That a sum not exceeding Rs. 2,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Cabinet'."

**DEMAND NO. 54—DELHI**

"That a sum not exceeding Rs. 13,15,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Delhi'."

**DEMAND NO. 55—POLICE**

"That a sum not exceeding Rs. 8,60,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Police'."

**DEMAND NO. 56—CENSUS**

"That a sum not exceeding Rs. 1,72,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Census'."

**DEMAND NO. 57—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF HOME AFFAIRS**

"That a sum not exceeding Rs. 79,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Home Affairs'."

**DEMAND NO. 58—ANDAMAN AND NICOBAR ISLANDS**

"That a sum not exceeding Rs. 16,41,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Andaman and Nicobar Islands'."

**DEMAND NO. 59—MINISTRY OF INFORMATION AND BROADCASTING**

"That a sum not exceeding Rs. 11,58,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of Information and Broadcasting'."

## DEMAND No. 60—BROADCASTING

"That a sum not exceeding Rs. 19,35,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Broadcasting'."

## DEMAND No. 61—MINISTRY OF IRRIGATION AND POWER

"That a sum not exceeding Rs. 88,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of Irrigation and Power'."

## DEMAND No. 62—IRRIGATION, ETC

"That a sum not exceeding Rs. 3,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Irrigation, etc.'"

## DEMAND No. 63—MULTI-PURPOSE RIVER SCHEMES

"That a sum not exceeding Rs. 3,48,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Multi-purpose River Schemes'."

## DEMAND No. 64—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF IRRIGATION AND POWER

"That a sum not exceeding Rs. 2,89,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Irrigation and Power'."

## DEMAND No. 65—MINISTRY OF LABOUR

"That a sum not exceeding Rs. 2,64,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of Labour'."

## DEMAND No. 66—CHIEF INSPECTOR OF MINES

"That a sum not exceeding Rs. 79,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Chief Inspector of Mines'."

## DEMAND No. 67—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF LABOUR

"That a sum not exceeding Rs. 27,08,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Labour'."

## DEMAND No. 68—EMPLOYMENT EXCHANGES AND RESETTLEMENT

"That a sum not exceeding Rs. 10,77,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Employment Exchanges and Resettlement'."

## DEMAND No. 69—CIVIL DEFENCE

"That a sum not exceeding Rs. 10,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Civil Defence'."

## DEMAND No. 70—MINISTRY OF LAW

"That a sum not exceeding Rs. 11,25,000 be granted to the



President, on account, for or towards defraying the charges during the year ending on the 31st day March, 1955, in respect of 'Ministry of Law'."

**DEMAND No. 71—ADMINISTRATION OF JUSTICE**

"That a sum not exceeding Rs. 16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Administration of Justice'."

**DEMAND No. 72—MINISTRY OF NATURAL RESOURCES AND SCIENTIFIC RESEARCH**

"That a sum not exceeding Rs. 67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of Natural Resources and Scientific Research'."

**DEMAND No. 73—SURVEY OF INDIA**

"That a sum not exceeding Rs. 11,98,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Survey of India'."

**DEMAND No. 74—BOTANICAL SURVEY**

"That a sum not exceeding Rs. 58,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Botanical Survey'."

**DEMAND No. 75—ZOOLOGICAL SURVEY**

"That a sum not exceeding Rs. 37,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Zoological Survey'."

**DEMAND No. 76—GEOLOGICAL SURVEY**

"That a sum not exceeding Rs. 4,71,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Geological Survey'."

**DEMAND No. 77—MINES**

"That a sum not exceeding Rs. 2,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Mines'."

**DEMAND No. 78—SCIENTIFIC RESEARCH**

"That a sum not exceeding Rs. 26,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Scientific Research'."

**DEMAND No. 79—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF NATURAL RESOURCES AND SCIENTIFIC RESEARCH**

"That a sum not exceeding Rs. 1,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Natural Resources and Scientific Research'."

**DEMAND No. 80—DEPARTMENT OF PARLIAMENTARY AFFAIRS**

"That a sum not exceeding Rs. 11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Department of Parliamentary Affairs'."

**DEMAND No. 81—MINISTRY OF PRODUCTION**

"That a sum not exceeding Rs. 70,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of Production'."

**DEMAND No. 82—SALT**

"That a sum not exceeding Rs. 10,99,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Salt'."

**DEMAND No. 83—OTHER ORGANISATIONS UNDER THE MINISTRY OF PRODUCTION**

"That a sum not exceeding Rs. 10,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Other Organisations under the Ministry of Production'."

**DEMAND No. 84—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF PRODUCTION**

"That a sum not exceeding Rs. 16,92,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Production'."

**DEMAND No. 85—MINISTRY OF REHABILITATION**

"That a sum not exceeding Rs. 1,68,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of Rehabilitation'."

**DEMAND No. 86—EXPENDITURE ON DISPLACED PERSONS**

"That a sum not exceeding Rs. 25,29,000 be granted to the President, on account, for or to-

wards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Expenditure on Displaced Persons'."

**DEMAND No. 87—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF REHABILITATION**

"That a sum not exceeding Rs. 3,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Expenditure under the Ministry of Rehabilitation'."

**DEMAND No. 88—MINISTRY OF STATES**

"That a sum not exceeding Rs. 98,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of States'."

**DEMAND No. 89—PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS**

"That a sum not exceeding Rs. 65,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Privy Purses and Allowances of Indian Rulers'."

**DEMAND No. 90—KUTCH**

"That a sum not exceeding Rs. 9,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Kutch'."

**DEMAND No. 91—BILASPUR**

"That a sum not exceeding Rs. 3,15,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the

31st day of March, 1955, in respect of 'Bilaspur'."

**DEMAND No. 92—MANIPUR**

"That a sum not exceeding Rs. 6,89,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Manipur'."

**DEMAND No. 93—TRIPURA**

"That a sum not exceeding Rs. 10,96,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Tripura'."

**DEMAND No. 94—RELATIONS WITH STATES**

"That a sum not exceeding Rs. 4,85,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Relations with States'."

**DEMAND No. 95—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF STATES**

"That a sum not exceeding Rs. 8,62,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Expenditure under the Ministry of States'."

**DEMAND No. 96—MINISTRY OF TRANSPORT**

"That a sum not exceeding Rs. 3,34,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Ministry of Transport'."

**DEMAND No. 97—PORTS AND PILOTAGE**

"That a sum not exceeding Rs. 5,20,000 be granted to the President, on account, for or towards defraying the charges

during the year ending on the 31st day of March, 1955, in respect of 'Ports and Pilotage'."

**DEMAND No. 98—LIGHTHOUSES AND LIGHTSHIPS**

"That a sum not exceeding Rs. 6,66,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Lighthouses and Lightships'."

**DEMAND No. 99—CENTRAL ROAD FUND**

"That a sum not exceeding Rs. 38,54,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Central Road Fund'."

**DEMAND No. 100—COMMUNICATIONS (INCLUDING NATIONAL HIGHWAYS)**

"That a sum not exceeding Rs. 40,74,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Communications (including National Highways)'."

**DEMAND No. 101—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF TRANSPORT**

"That a sum not exceeding Rs. 55,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Expenditure under the Ministry of Transport'."

**DEMAND No. 102—MINISTRY OF WORKS, HOUSING AND SUPPLY**

"That a sum not exceeding Rs. 1,45,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the

31st day of March, 1955, in respect of 'Ministry of Works, Housing and Supply'."

**DEMAND No. 103—SUPPLIES**

"That a sum not exceeding Rs. 24,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Supplies'."

**DEMAND No. 104—OTHER CIVIL WORKS**

"That a sum not exceeding Rs. 1,27,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Other Civil Works'."

**DEMAND No. 105—STATIONERY AND PRINTING**

"That a sum not exceeding Rs. 43,94,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Stationery and Printing'."

**DEMAND No. 106—MISCELLANEOUS DEPARTMENT AND EXPENDITURE UNDER THE MINISTRY OF WORKS, HOUSING AND SUPPLY**

"That a sum not exceeding Rs. 4,63,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply'."

**DEMAND No. 107—PARLIAMENT**

"That a sum not exceeding Rs. 12,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Parliament'."

**DEMAND No. 108—MISCELLANEOUS EXPENDITURE UNDER THE PARLIAMENT SECRETARIAT**

"That a sum not exceeding Rs. 3,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Miscellaneous Expenditure under the Parliament Secretariat'."

**DEMAND No. 109—SECRETARIAT OF THE VICE-PRESIDENT**

"That a sum not exceeding Rs. 7,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Secretariat of the Vice-President'."

**DEMAND No. 110—CAPITAL OUTLAY OF THE MINISTRY OF COMMERCE AND INDUSTRY**

"That a sum not exceeding Rs. 1,79,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay of the Ministry of Commerce and Industry'."

**DEMAND No. 111—CAPITAL OUTLAY ON INDIAN POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)**

"That a sum not exceeding Rs. 1,36,14,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay on Indian Posts and Telegraphs (Not met from Revenue)'."

**DEMAND No. 112—CAPITAL OUTLAY ON CIVIL AVIATION**

"That a sum not exceeding Rs. 28,33,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Aviation' Capital Outlay on Civil'."

**DEMAND No. 113—OTHER CAPITAL OUTLAY OF THE MINISTRY OF COMMUNICATIONS**

"That a sum not exceeding Rs. 61,64,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Other Capital Outlay of the Ministry of Communications'."

**DEMAND No. 114—DEFENCE CAPITAL OUTLAY**

"That a sum not exceeding Rs. 1,67,08,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Defence Capital Outlay'."

**DEMAND No. 115—CAPITAL OUTLAY ON THE INDIA SECURITY PRESS**

"That a sum not exceeding Rs. 43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay on the India Security Press'."

**DEMAND No. 116—CAPITAL OUTLAY ON CURRENCY**

"That a sum not exceeding Rs. 23,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay on Currency'."

**DEMAND No. 117—CAPITAL OUTLAY ON MINTS**

"That a sum not exceeding Rs. 5,98,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay on Mints'."

**DEMAND No. 118—COMMUTED VALUE OF PENSIONS**

"That a sum not exceeding Rs. 7,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Commuted Value of Pensions'."

**DEMAND No. 119—PAYMENTS TO RETRENCHED PERSONNEL**

"That a sum not exceeding Rs. 9,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Payments to Retrenched Personnel'."

**DEMAND No. 120—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FINANCE**

"That a sum not exceeding Rs. 1,85,02,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Other Capital Outlay of the Ministry of Finance'."

**DEMAND No. 121—LOANS AND ADVANCES BY THE CENTRAL GOVERNMENTS**

"That a sum not exceeding Rs. 2,88,24,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Loans and Advances by the Central Government'."

**DEMAND No. 122—CAPITAL OUTLAY ON FORESTS**

"That a sum not exceeding Rs. 3,59,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay on Forests'."

**DEMAND No. 123—PURCHASES OF FOOD-GRAINS**

"That a sum not exceeding Rs. 12,54,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Purchases of Food-grains'."

**DEMAND No. 124—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FOOD AND AGRICULTURE**

"That a sum not exceeding Rs. 6,74,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Other Capital Outlay of the Ministry of Food and Agriculture'."

**DEMAND No. 125—CAPITAL OUTLAY OF THE MINISTRY OF HEALTH**

"That a sum not exceeding Rs. 53,15,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay of the Ministry of Health'."

**DEMAND No. 126—CAPITAL OUTLAY OF THE MINISTRY OF HOME AFFAIRS**

"That a sum not exceeding Rs. 1,91,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay of the Ministry of Home Affairs'."

**DEMAND No. 127—CAPITAL OUTLAY ON BROADCASTING**

"That a sum not exceeding Rs. 16,67,000 be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay on Broadcasting'."

**DEMAND No. 128—CAPITAL OUTLAY ON MULTI-PURPOSE RIVER SCHEME**

"That a sum not exceeding Rs. 33,24,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay on Multi-purpose River Scheme'."

**DEMAND No. 129—OTHER CAPITAL OUTLAY OF THE MINISTRY OF IRRIGATION AND POWER**

"That a sum not exceeding Rs. 42,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power'."

**DEMAND No. 130—CAPITAL OUTLAY OF THE MINISTRY OF LABOUR**

"That a sum not exceeding Rs. 17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay of the Ministry of Labour'."

**DEMAND No. 131—OTHER CAPITAL OUTLAY OF THE MINISTRY OF NATURAL RESOURCES AND SCIENTIFIC RESEARCH:**

"That a sum not exceeding Rs. 11,34,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Other Capital Outlay of the Ministry of Natural Resources and Scientific Research'."

**DEMAND No. 132—CAPITAL OUTLAY OF THE MINISTRY OF PRODUCTION**

"That a sum not exceeding Rs. 1,20,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay of the Ministry of Production'."

**DEMAND No. 133—CAPITAL OUTLAY OF THE MINISTRY OF REHABILITATION**

"That a sum not exceeding Rs. 33,96,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay of the Ministry of Rehabilitation'."

**DEMAND No. 134—CAPITAL OUTLAY OF THE MINISTRY OF STATES**

"That a sum not exceeding Rs. 63,35,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay of the Ministry of States'."

**DEMAND No. 135—CAPITAL OUTLAY ON PORTS**

"That a sum not exceeding Rs. 40,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay on Ports'."

**DEMAND No. 136—CAPITAL OUTLAY ON ROADS.**

"That a sum not exceeding Rs. 1,14,23,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay on Roads'."

**DEMAND No. 137—OTHER CAPITAL OUTLAY OF THE MINISTRY OF STATES**

"That a sum not exceeding Rs. 7,71,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Other Capital Outlay of the Ministry of States'."

**DEMAND No. 138—NEW DELHI CAPITAL OUTLAY**

"That a sum not exceeding Rs. 55,18,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'New Delhi Capital Outlay'."

**DEMAND No. 139—CAPITAL OUTLAY ON BUILDINGS**

"That a sum not exceeding Rs. 97,89,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay on Buildings'."

**DEMAND No. 140—OTHER CAPITAL OUTLAY OF THE MINISTRY OF WORKS, HOUSING AND SUPPLY**

"That a sum not exceeding Rs. 50,65,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Other Capital outlay of the Ministry of Works, Housing and Supply'."

**APPROPRIATION (VOTE ON ACCOUNT) BILL**

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1954-55.